					Name of the	o Corporato Dobtor:	Annexure Potron Engineer	ing Construction Limited	(In Liquidation)							
					Name of the	•	-	quidation: 05.02.2020	i (iii-Liquidatioii)							
								drawn as on: 03.06.2025								
						List of Stakehold	ders version 6.0	drawn as on: 03.06.2025								
					List of other	Stakeholders if any	(other than Fina	ncial Creditors and Opera	ational Creditors	1						
					List of other	Stakenoluers, many		ficial creditors and Opera		9					(Amount in ₹)	
SI. No	Name of stakkeholder	Category of stakeholders (preference shareholders / equity shareholders / partners / others)		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues,	Amount of claim rejected	Amount of claim under	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted		that may be set off			
	KSS Petron Private Limited	Equity shareholders	U45400MH2007PT C234297	06.03.2021	₹ 3,94,53,930	₹ 3,94,53,930	Shareholder	₹ -	NA	₹ -	100%	₹ -	₹ -	₹ -	₹ -	Fully Admitted
	Total				₹ 3,94,53,930	₹ 3,94,53,930		₹ -		₹ -	100%	₹ -	₹ -	₹ -	₹ -	
otes:-																

## Petron Engineering Construction Limited (In-Liquidation)

## List of Stakeholders Version 6.0 drawn as on: 03.06.2025

(Liquidation commencement date 05.02.2020)

Disclaimer

The information contained in this List of Stakeholders ("List") is substantially based on information collected by the Liquidator from the books and papers of Corporate Debtor, or as supplied by claimants, officers or employees of the Corporate Debtor. The Liquidator shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient.

This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") and for no other purpose. The submission of this List is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of liquidation proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Liquidator disclaims liability for any losses/liabilities or damages that may arise relying on the List. No damages/losses/penalties/liabilities or any form of claim shall lie against the Liquidator for the List.